

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
STARRED QUESTION NO. 78
ANSWERED ON 27/07/2026**

IMPLEMENTAION STATUS OF PRADHAN MANTRI AWAS YOJANA

***78. SHRI SANDOSH KUMAR P:**

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) the total number of houses sanctioned, completed and occupied under the Pradhan Mantri Awas Yojana (Urban) during each of the last three years, State/UT-wise;
- (b) the total funds allocated, released and utilised under the scheme during the said period, State/UT-wise;
- (c) the number of beneficiaries belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, minorities and women under the scheme;
- (d) whether Government has identified delays in the completion of sanctioned houses, if so, the reasons therefor and the corrective measures taken; and
- (e) the targets fixed for the construction of houses under the scheme during the next three years, State/UT-wise?

ANSWER

**THE MINISTER OF HOUSING AND URBAN AFFAIRS
(SHRI MANOHAR LAL)**

- (a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 78* FOR 27.07.2026 REGARDING IMPLEMENTAION STATUS OF PRADHAN MANTRI AWAS YOJANA

(a) to (e): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). The Scheme Guidelines may be accessed at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>.

Based on the project proposal submitted by States/Union Territories (UTs), a total of 127.68 lakh houses including 16.20 lakh under PMAY-U 2.0 have been sanctioned by the Ministry, so far. Out of which, 121.03 lakh houses have been grounded, 99.07 lakh are completed of which 96.73 lakh are occupied across the country as on 13.07.2026 under PMAY-U & PMAY-U 2.0. A total of ₹2.12 lakh crores of Central Assistance has been approved of which ₹1.81 lakh crore have been released to States/UTs based on the compliances submitted by them. The details of State/UT wise houses sanctioned, completed and occupied along with Central Assistance sanctioned, released and utilized during each of last three years are at Annexure I & II. Out of total sanctioned houses under PMAY-U & PMAY-U 2.0, 21.26 lakh beneficiaries belong to Scheduled Caste (SC), 5.94 lakh from Scheduled Tribe (ST), 49.62 lakh from Other Backward Caste (OBC). Of the total beneficiaries, 22.70 lakh are minorities and more than 1 crore houses are in the name of women or have joint ownership with male member of the family.

The timeline for completion of houses/projects under PMAY-U & PMAY-U 2.0 varies across States/UTs depending upon the implementation framework, project characteristics and Detailed Project Reports (DPRs), wherever applicable. The completion timeline for houses depends on various factors like availability of encumbrance free land, statutory compliances for start of construction, arrangement of funds by beneficiaries, availability of State share and other local conditions. The Ministry regularly conducts review of the progress of these schemes with States/UTs through video conferences, field visits and other monitoring mechanisms. (States/UTs are advised to ensure timely submission of requisite compliances for release of subsequent instalments of Central Assistance, expeditious utilization of funds, effective monitoring of construction progress and completion and delivery of sanctioned houses to eligible beneficiaries within the stipulated timelines).

PMAY-U & PMAY-U 2.0 adopts a demand driven approach and no target has been fixed by the Government. States/UTs assess the requirement through their Urban Local Bodies (ULBs)/Implementing Agencies in their respective jurisdictions. Eligible citizens apply through Unified Web Portal of PMAY-U 2.0 with all details on the portal. States/UTs/ULBs validate the beneficiaries as per the eligibility criteria of the scheme guidelines and selection/scrutiny of beneficiary lists are done by the States/UTs. The Scheme Guidelines and Unified Web Portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>. Based on the demand survey and selection of beneficiaries, the project proposals are prepared and approved by

the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further consideration of release of Central Assistance by the Central Sanctioning and Monitoring Committee (CSMC).

Annexure-I referred to in reply to RS SQ No. 78 due for answer on 27.07.2026

State/UT wise and year-wise details of houses sanctioned, completed and occupied during each of the last three years under PMAY-U and PMAY-U 2.0

Sr. No.	State/UT	Houses Sanctioned (Nos)			Houses Completed (Nos)*			Houses Occupied (Nos)**		
		2023-24	2024-25	2025-26	2023-24	2024-25	2025-26	2023-24	2024-25	2025-26
1	A&N Island	-	-	1	-	-	187	-	-	1
2	Andhra Pradesh	50,144	31,252	17,254	2,18,499	96,415	83,578	2,79,114	1,17,943	79,126
3	Arunachal Pradesh	-	5,165	1,054	1,498	641	763	1,498	961	763
4	Assam	13,542	-	16,865	19,542	24,134	22,526	19,542	24,134	22,526
5	Bihar	12,993	98,921	53,187	11,114	59,464	24,283	11,114	59,413	24,283
6	Chandigarh	-	-	24	-	-	24	-	-	24
7	Chhattisgarh	3,515	-	53,388	43,385	34,720	10,100	37,739	38,332	14,887
8	Delhi	-	-	2,862	-	-	2,862	-	-	2,862
9	DNH & DD	-	-	575	469	270	696	101	1,171	907
10	Goa	-	-	30	-	1	31	-	1	31
11	Gujarat	11,496	-	1,30,162	28,953	39,297	44,402	38,297	44,114	41,118
12	Haryana	-	15,256	3,191	3,677	2,937	3,818	3,677	2,921	3,818
13	Himachal Pradesh	355	-	1,389	1,003	1,075	859	951	1,109	859
14	J&K	3,677	1,272	2,126	3,626	9,127	4,705	3,626	9,127	4,705
15	Jharkhand	-	-	14,174	17,127	17,644	10,821	16,035	17,251	11,331
16	Karnataka	15,391	-	938	30,307	51,987	14,548	15,012	52,712	21,194
17	Kerala	7,752	-	238	7,349	12,692	8,683	7,508	12,748	8,681
18	Ladakh	-	-	151	139	89	117	139	89	117
19	Lakshadweep	-	-	-	-	-	-	-	-	-
20	Madhya Pradesh	9,502	-	65,988	1,11,350	88,221	46,971	1,10,375	90,610	46,977
21	Maharashtra	27,114	-	1,67,856	38,022	1,31,429	86,977	43,510	1,54,839	88,692
22	Manipur	-	-	3,528	2,934	3,085	6,644	2,934	3,085	6,644
23	Meghalaya	-	-	2,314	144	678	1,094	144	678	1,094
24	Mizoram	-	-	466	1,927	16,571	8,977	1,927	16,571	8,977
25	Nagaland	-	-	1,327	7,344	9,207	1,631	7,344	9,207	1,631
26	Odisha	18,769	5,304	22,172	12,785	18,989	11,182	11,538	19,522	9,893
27	Puducherry	1,810	446	3,301	1,270	1,628	1,675	1,270	1,628	1,676
28	Punjab	-	-	37,129	8,926	15,272	6,740	9,050	15,022	6,740
29	Rajasthan	35,325	23,799	51,235	10,253	42,698	45,330	12,267	42,338	46,830
30	Sikkim	-	-	-	-	-	19	-	-	19
31	Tamil Nadu	10,178	-	18,085	40,285	42,890	19,925	42,098	48,291	22,806
32	Telangana	-	1,13,681	18,989	1,504	289	5,911	10,055	55,288	23,639
33	Tripura	4,790	-	2,423	8,616	5,533	5,527	8,689	5,533	5,527
34	Uttar Pradesh	1,51,804	55,624	3,18,164	1,99,690	2,32,572	31,583	1,85,729	2,27,472	31,445
35	Uttarakhand	2,941	-	3,212	4,343	6,901	13,043	4,311	5,392	6,158
36	West Bengal	-	-	10,981	50,318	64,814	68,938	50,222	64,670	68,368
Total		3.81 Lakh	3.51 Lakh	10.25 Lakh	8.86 Lakh	10.31 Lakh	5.95 Lakh	9.36 Lakh	11.42 Lakh	6.14 Lakh

* Includes houses completed in the year which were sanctioned in preceding years.

** Includes houses occupied in the year which were completed in preceding years.

State/UT wise and year-wise details of Central Assistance sanctioned, released and utilised during each of the last three years under PMAY-U and PMAY-U 2.0

Sr. No.	State/UT	Central Assistance Sanctioned (₹ in Crore)			Central Assistance Released/Utilised (₹ in Crore)		
		2023-24	2024-25	2025-26	2023-24	2024-25	2025-26
1	A&N Island	-	-	0.00	-	-	0.79
2	Andhra Pradesh	752.16	468.78	227.32	5,154.59	-	47.52
3	Arunachal Pradesh	-	116.21	23.72	14.84	5.00	54.37
4	Assam	203.13	-	378.37	395.86	272.21	273.47
5	Bihar	194.90	1,483.82	795.71	597.11	169.50	979.97
6	Chandigarh	-	-	0.08	-	-	0.08
7	Chhattisgarh	52.73	-	790.31	483.13	177.79	130.81
9	DNH & DD	-	-	1.99	-	4.29	5.96
8	Delhi	-	-	10.10	-	-	10.10
10	Goa	-	-	0.11	-	-	0.11
11	Gujarat	172.44	-	1,633.72	655.81	124.46	442.83
12	Haryana	-	228.84	35.99	123.35	-	3.67
13	Himachal Pradesh	5.33	-	30.72	9.61	9.64	6.79
14	J&K	55.16	28.62	47.72	39.97	28.04	1.06
15	Jharkhand	-	-	211.52	158.44	1.45	90.15
16	Karnataka	230.87	-	2.91	618.02	6.17	304.99
17	Kerala	116.28	-	0.77	225.48	83.67	69.26
18	Ladakh	-	-	3.78	1.85	1.18	1.51
19	Lakshadweep	-	-	-	-	-	-
20	Madhya Pradesh	142.53	-	896.24	1,280.27	270.31	300.47
21	Maharashtra	406.71	-	2,146.46	1,542.86	313.56	317.53
22	Manipur	-	-	79.32	35.95	52.78	31.80
23	Meghalaya	-	-	52.03	13.56	5.46	7.23
24	Mizoram	-	-	10.49	43.36	65.19	44.15
25	Nagaland	-	-	29.86	86.41	24.96	25.23
26	Odisha	281.54	79.56	331.23	293.44	26.50	128.44
27	Puducherry	27.15	10.04	73.74	31.11	9.49	19.34
28	Punjab	-	-	534.89	179.28	47.68	54.30
29	Rajasthan	529.88	356.99	661.34	683.20	223.52	543.89
30	Sikkim	-	-	-	-	-	-
31	Tamil Nadu	152.67	-	249.90	877.57	222.05	361.56
32	Telangana	-	1,705.22	275.67	485.00	18.70	269.55
33	Tripura	71.85	-	54.19	92.90	48.42	51.97
34	Uttar Pradesh	2,277.06	834.36	4,706.22	4,451.37	1,073.95	1,857.31
35	Uttarakhand	44.12	-	55.30	130.84	62.13	87.71
36	West Bengal	-	-	116.77	945.32	515.70	643.98
Total*		5,716	5,312	14,468	19,650	3,864	7,168

* Excluding ₹ 123.52 Cr. Sanctioned under ISS vertical of PMAY-U 2.0.